

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1149  
ANSWERED ON MONDAY THE 8<sup>th</sup> FEBRUARY, 2021/  
MAGHA 19, 1942 (SAKA)**

**COMPANIES UNDER CSR**

**QUESTION**

**1149. DR. MANOJ RAJORIA:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) the total number of industrial units/companies in the country at present that are covered under the provisions of Corporate Social Responsibility (CSR), State-wise;
- (b) the number of companies which are covered under the provisions of CSR but have not utilized any CSR funds during the current fiscal year; and
- (c) the details of the companies who are performing their duties towards social responsibility through Non-Government Organizations (NGOs)?

**ANSWER**

**THE MINISTER OF STATE FOR FINANCE  
AND CORPORATE AFFAIRS**

**(SHRI ANURAG SINGH THAKUR)**

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a) : Section 135 of the Companies Act, 2013 ('Act') mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year to undertake Corporate Social Responsibility (CSR) activities. The entire CSR architecture is disclosure based and CSR mandated companies are required to file details of CSR activities annually in MCA21 registry. All data related to CSR filed by companies in the MCA21 registry including State-wise and Company-wise is available in public domain at [www.csr.gov.in](http://www.csr.gov.in). On the basis of filings made by the companies in MCA21 registry, the total number of companies in the country that are covered under the provisions of CSR in financial year 2018-19 was 24,932.

(b): As per the Act, companies are required to hold Annual General Meeting (AGM) within six months from the end of financial year. Thereafter, financial statements and board report containing disclosure about CSR, are to be filed in MCA21 within 30 days of the AGM. Thus, for the ongoing financial year no filing has been made by CSR mandated companies.

(c): As per Rule 4 of the Companies (CSR Policy) Rules, 2014, the companies can undertake the CSR activities either by itself or through a Section 8 Company or a registered public trust or a registered Society or through any entity established under an act of parliament or State legislature.

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